

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.201**  
**IB/427/ND/2023**

**IN THE MATTER OF:**

State Bank of India	...	Applicant
Versus		
Worlds Window Estate Private Limited	...	Respondent

**Under Section 7 of IBC, 2016.**

**Order delivered on 22.03.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Adv. Rohit Ghosh, & Adv. Raveena Rai
For the Respondent	: Adv. Shreyash U. Lalit, Mr. Abhinav Aggarwal

**(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)**

**ORDER**

Upon review of the case record of the current Company Petition, this Adjudicating Authority observed the following sequence of events:

- Notice to the Respondents for their appearance was issued on 20.09.2023 through all available modes returnable by 19.10.2023.
- On 19.10.2023, due to paucity of time, matter was adjourned to 09.11.2023.
- During the hearing on 06.12.2023, Mr. Abhinav Aggarwal, Advocate representing the Respondent, appeared and requested time to file a reply after acknowledging receipt of the application. In the interest of Justice, one week's time was granted to file reply, with a further direction to the applicant to file rejoinder within three days on receipt of copy of reply. The Ld. Counsel for the Respondents confirmed that they received the copy of the application Matter was fixed for hearing on 03.01.2024.
- On 03.01.2024, it was noted that despite the extension granted earlier, no reply had been filed. The matter was scheduled for arguments on 05.01.2024.

- On 05.01.2024, Ld. Advocates representing the Respondent appeared and submitted that the Reply Statement was filed on 05.01.2024 and served the copy of the Reply to the Applicant. Based on the representation of the Ld. Advocates on behalf of the Respondent, this Adjudicating Authority proceeded to hear the final arguments. Both the counsels for the applicant and Respondent placed their arguments. After hearing the arguments, this Tribunal directed both the parties to file the written submissions within 10 days and further directed Respondent's counsel to upload the Reply on the e-portal of this Tribunal and posted the matter to 25.01.2024.
- On 25.01.2024, the Counsel for the Respondent and Applicant submitted that they filed the written submission, however, the same is not on board. Hence, the matter was posted to 07.02.2024.
- On 07.02.2024, due to paucity of time, the matter was adjourned to 16.02.2024.
- On 16.02.2024, Counsel for the Applicant was present physically and Counsel for the Respondent was present through Video Conferencing and submitted that they had filed written submission and the same is on board. Hence order was reserved in the present matter.
- However, as of the reserved date, no reply from the Respondent was found on the tribunal's e-portal.

Learned Counsel of the Respondent is directed to file an affidavit to clarify their position with regard to the reply-statement filed on 05.01.2024 with this Adjudicating Authority and file proof of filing of reply-statement.

The matter is scheduled to be listed on **03.04.2024**.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**